

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-503
Appeal-197/252/ND/2023

IN THE MATTER OF:

Phase Finance & Investment Pvt. Ltd. & Ors. {2}

.....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 03.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :
For the RoC : Mr. Aakash Sharma, Adv.

ORDER

Proxy counsel on behalf of the Appellant is present and submitted that the main counsel is not available today and therefore sought adjournment. Ld. Counsel on behalf of the RoC is present and their report is also reflected on the e-portal of the Tribunal. Ld. Counsel submitted that subject to filing necessary returns, they have no objection if, the company name is restored. Income Tax Department is already been set as ex parte. List the matter on **28.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)